

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

115
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O.A. No. 732 of 1996.

(AS PER HON'BLE H.RAJENDRA PRASAD, MEMBER (A)

Date: August 6, 1996.

Between:

S.A.V. Satyanarayana. .. Applicant.

And

1. Commissioner and Chairman of Canteen, N.C.C. Group Head Quarters, Shantinagar, Kakinada, East Godavari District.
2. Administrative Officer and Officer-in-charge (Canteen), N.C.C. Group Head Quarters, Shantinagar, Kakinada, East Godavari Dt. Respondents.

Counsel for the Applicant: Sri B.Bhaskara Rao.

Counsel for the Respondents: Sri Kota Bhaskara Rao,
Standing counsel for Respondents.

CORAM:

JUSTICE
HON'BLE SHRI/M.G.CHAUDHARI, VICE-CHAIRMAN.

HON'BLE H.RAJENDRA PRASAD, MEMBER (A)

ORDER.

The applicant is a Salesman in the N.C.C. Group Headquarters C.S.D. Canteen, Kakinada. His grievance is in regard to the termination of his temporary service. When the matter came up for admission, the question of jurisdiction was examined. We are of the view that the

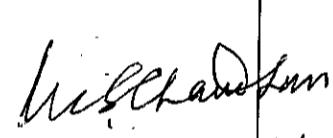
(6)

applicant does not come under the purview of the Central Administrative Tribunals Act, since his employment in the CSD Unit, Canteen is purely a contract between the Commander, N.C.C. Group Headquarters, in his capacity as Chairman of the Canteen, and the employee concerned. The applicant is not in that sense an employee of the Government of India. Moreover, the Staff of CSD(I) is not covered so far by the Act. This Tribunal, therefore, lacks jurisdiction to deal with the case. Hence the case is ~~not~~ not admitted. The applicant is advised to seek a remedy, if so advised, from a proper forum. The O.A., is disposed of accordingly.


H. RAJENDRA PRASAD

Member (A)

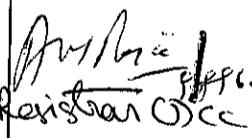
06 Aug 96


M.G. CHAUDHARI, J.

Vice-Chairman

Date: August 6, 1996.

Pronounced in open Comft.


Dy. Registrar C.C.C.

sss.

O.A.732/96.

To

1. The Commissioner and Chairman of Canteen
N.C.C.Group Head Quarters, Shantinagar,
Kakinada, E.G.Dist.
2. The Administrative Officer and Officer-in-Charge
(Canteen) N.C.C.Group Head Quarters, Shantinagar,
Kakinada, E.G.Dist.
3. One copy to Mr.B.Bhaskar Rao, Advocate, CAT, Hyd.
4. One copy to Mr.K.Bhaskara Rao, Addl.CGSC.CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

pvm.

CIOZ
I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 6 - 8 - 1996

~~ORDER~~/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 595/96 732/96

T.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

प्रेषण/DESPATCH

28 AUG 1996

हैदराबाद आयपीठ
HYDERABAD BENCH